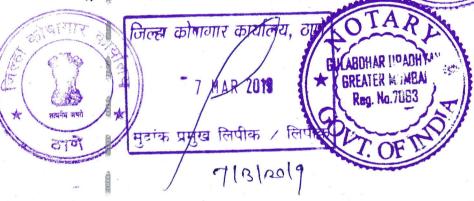


महाराष्ट्र MAHARASHTRA

O 2019 O.

UV 130028



AFFIDAVIT

I, K. Prabhakar Pai, currently residing at No. 8A, 602, Akashdeep Apartments, Damodar Park, LBS Marg, Ghatkopar West, Mumbai 400086, do solemnly affirm and state as follows:-

- 1. The above name corporate debtor was, at the liquidation commencement date, that is, the Eleventh day of February 2019 and still is, justly and truly indebted to me [or to me and [insert name of co-partners.], my co-partners in trade, or, as the case may be] in the sum of Rs. 7289.38 Lac for the amount borrowed [please state consideration].
- 2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [please list the document relied on as evidence of debt and of non-payment.] Hypothecation Agreement, term Loan Agreement, EMT, OCC Renewal Agreement. Statement of Accounts of OCC and Term Loan.

जोडपन - १ फक्त प्रतिज्ञानकाराजी

सुतांक विकी नोंदवही अनुक्रमांक 161928 8 MAR 2019

मुतंक विकत घेनान्यवे नांव, R. S. PATIL Puhul

····Vikhroli West

सुद्रांक विक्रेरकाची शर्टन (विक्रिका

सुद्रांक विद्धीने विकास (यहा - मिना

दुकान नं. १४, अवाकी सार्वेट, एक्सीर

ठाणे (प.)-६०१.

परवाना सुद्रांक क्रांक - १२०० ०५०

च्या कारणासारी एकंटी मुर्लेक र है। . . त १००६ स्थान् कारणासारी मुर्लेक एकंटि किस्तारासुत ६ महिन्यात दापरणे बंधनकारक अहे.

PRO

ANNEXURE -12

FORM D

PROOF OF CLAIM BY FINANCIAL CREDITORS FOR LIQUIDATION

[Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation, 2016]

Date: 11.03.2019

To

The Liquidator
Sri Jitendra Palande
New Ajantha Avenue 5-3/ d # 38 Paud Road
Kothrud Pune 411 038

From:

Canara Bank, a body corporate constituted under the Banking Companies (Acquisition & Transfer of Undertaking) Act, 1970, having its Head Office at 112, JC Road, Bangalore – 560002, and among other places, having its Branch / Office at SME Branch, Sakinaka, Mumbai.

Subject: Submission of proof claim in respect of the liquidation of M/s Saicon Steels Pvt. Ltd. under the Insolvency and Bankruptcy Code, 2016.

Madam / Sir,

Canara Bank, through its SME Branch, Sakinaka, Mumbai hereby submits this proof of claim in respect of the liquidation of M/s Saicon Steels Pvt. Ltd.. The details for the same are set out below:

1.	NAME OF FINANCIAL CREDITOR	Canara bank
	(IF AN INCORPORATED BODY	
	PROVIDE IDENTIFICATION	U67190KA1906PLC001069
	NUMBER AND PROOF OF	*
	INCORPORATION, IF A	* * * * * * * * * * * * * * * * * * *
	PARTNERSHIP OR INDIVIDUAL	
	PROVIDE IDENTIFICATION	
	RECORDS* OF ALL THE PARTNERS	
	OR THE INDIVIDUAL	
2	ADDRESS AND EMAIL OF	Canara Bank, SME Branch, Ist Floor,
	FINANCIAL CREDITOR FOR	Narayan Building, Andheri Kurla Road,
	CORRESPONDENCE	Sakinaka, Andheri East, Mumbai 400 072
3.	TOTAL AMOUNT OF CLAIM,	PRINCIPAL: Rs.28,27,02,000
	INCLUDING ANY INTEREST, AS AT	

	A service of the serv	
16	THE LIQUIDATION	INTEREST: Rs.44,62,36,305.22
10/1	COMMENCEMENT DATE AND	
1	DETAILS OF NATURE OF CLAIM	TOTAL CLAIM: Rs.Rs.72,89,38,305.22.
	(WHETHER TERM LOAN, SECURED,	
	UNSECURED)	*
4.	DETAILS OF DOCUMENTS BY	Hypothecation Agreement
	REFERENCE TO WHICH THE DEBT	Term Loan Agreement
3,000	CAN BE SUSTANTIATED	
5.	DETAILS OF ANY ORDER OF A	NIL
	COURT OR TRIBUNAL THAT HAS	
	ADJUDICATED ON THE NON-	
	PAYMENT OF DEBT	
6	DETAILS OF HOW AND WHEN	26.03.2009 Term Loan
	DEBT INCURRED 19	27.03.2010 Term Loan
		OCC Renewal Agreement dated
		17.04.2013
7	DETAILS OF ANY MUTUAL	
	CREDIT, MUTUAL DEBTS OR	
	OTHER MUTUAL DEALINGS	
	BETWEEN THE CORPORATE	
	DEBTOR AND THE FINANCIAL	NIL
	CREDITOR WHICH MAY BE SET-	
	OFF AGAINST THE CLAIM	
8	DETAILS OF ANY SECURITY HELD,	Land and Building valuation dt.30.01.2018
	THE VALUE OF THE SECURITY,	Rs.6,64,00,000/-
	AND THE DATE IT WAS GIVEN	Plant and Machinery Valuation
		dt.30.01.2018 Rs. 4,10,00,000/-
9	DETAILS OF ANY ASSIGNMENT OF	Latest EMT dt.13.05.2013
9	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS	NIII
	The state of the s	NIL .
10	FAVOUR DETAILS OF THE BANK ACCOUNT	
10	DETAILS OF THE BANK ACCOUNT TO WHICH THE FINANCAIL	2675261005175
	CREDITOR'S SHARE OF THE	2073201003173
	PROCEEDS OF LIQUIDATION CAN	
	BE	
11	LIST OUT AND ATTACH THE	(i)2675261005175
11	DOCUMENTS RELIED ON IN	(ii)24/1773000068
	SUPPORT OF THE CLAIM	(iii)2675773011194
	SOLLOKI OF THE CLAIM	Statement of account of above accounts
		Term Loan Agreement, EMT, Valuation
		Report Report
		report

Signature of financial creditor or person authorized to act on his behalf (please enclose the authority if this is being submitted on behalf a financial creditor)

Name in BLOCK LETTERS - K. PRABHAKAR PAI

मुख्य प्रवेषक/Chief Manager समु एवं यध्यम उद्योगी शाखा, साकीनाका, मुंबई-७२. SME Br., Saidnaka, Mumbal - 72. Position with or in relation to creditor – CHIEF MANAGER

Address of person signing – SME Branch, Ist Floor, Narayan Building, Andheri Kurla Road, Sakinaka, Andheri East, Mumbai 400 072

* PAN, Passport, AADHAAR Card or the Identity card issued by the Election Commission of India.

AFFIDAVIT

- I, K. Prabhakar Pai, currently residing at No. 8A, 602, Akashdeep Apartments, Damodar Park, LBS Marg, Ghatkopar West, Mumbai 400 086, do solemnly affirm and state as follows:-
- 1. The above name corporate debtor was, at the liquidation commencement date, that is, the Eleventh day of February 2019 and still is, justly and truly indebted to me [or to me and [insert name of co-partners], my co-partners in trade, or, as the case may be] in the sum of Rs. 7289.38 lac for the amount borrowed [please state consideration].
- 2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [Please list the documents relied on as evidence of debt and of non-payment.] Hypothecation Agreement, Term Loan Agreement, EMT, OCC Renewal Agreement. Statement of Accounts of OCC and Term Loan.
- 3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
- 4. In respect of the said sum or any part thereof, I have not, nor have any partners or any of them, nor has any person, by my / our knowledge or belief, for my / our use, had or received any manner of satisfaction or security whatsoever, save and except the following:
 NIL

[Please state details of any mutual credit, mutual debts or other mutual dealings between the corporate debtor and the financial creditor which may be set-off against the claim.]

कृते केनरा बैंक Solemnly, affirmed at MUMBAI on Eleventh day, of March 2019, before men canara Bank

Notary / Oath Commissioner.

VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents to para _____ to ____ of this affidavit are true and correct to my knowledge and belief. Nothing false and nothing material has been concealed therefrom/

Verified at MUMBAI on this Eleventh day of March 2019.

GREATER MILMBAN
Reg. No.7063

GULABDHAR UPADHYAY ADVOCATE & NOTARY Chhabineth Pandey Compund, Marol Naka, Near Air Port Road, Andheri (East), Mumbai-400 059 कृते केनरा बैंक
Deponeatis Signature
मुख्य प्रवंशक/Chief Manager
समु एवं मध्यम च्योगी आखा, साकीनाका, मुंबई-७२.
SME Br., Sa-laaka, Mumbai - 72.

तमु एवं मध्य प्रदेशी शाला, साकीनाका, मुंबई-७२